



2026:AHC:35176

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 5102 of 2026

Bootly Devi

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Aanjaneya Dwivedi, Aditya Narayan Shukla
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The only prayer made by the petitioner in the present writ petition is to direct the Respondent No.2 namely Sub Divisional Magistrate, Tehsil Lalganj, District Mirzapur to decide the restoration application of the petitioner dated 08.11.2024 in Case No.T2017165331024457 (Bootly Devi vs. State), within stipulated period.
2. Heard counsel for the petitioner and learned Standing Counsel appearing on behalf of Respondent Nos.1 and 2.
3. In view of the order proposed to be passed today, notices need not be issued to the private respondents.
4. In the facts and circumstances of the case and without expressing any opinion on the merits of issue, the present writ petition is **disposed of finally** directing the Respondent No.2 namely Sub Divisional Magistrate, Tehsil Lalganj, District Mirzapur to decide the aforesaid application, strictly in accordance with law, expeditiously and preferably within a period of **three months** from the date of presentation of certified copy of this order, after providing an opportunity of hearing to the parties concerned, unless there is no legal impediment.

(Prakash Padia,J.)

February 17, 2026

Swati